#### 539 The Special Court Trial [RAJYA SABHA] of Offences Relating

THE DEPUTY CHAIRMAN: I have to put it to the House that permission be granted to him.

(*The Resolution was, by leave, with- drawn*)

THE DEPUTY CHAIRMAN: Permission is granted to him to withdraw the Resolution and also to withdraw from the House.

SHRI S. JAIPAL REDDY: He should not be allowed to leave.

THE DEPUTY CHAIRMAN: Now, Mr. Madan Bhatia, please

भाटिया जी, सिर्फ एक घंटा है पूरे बिल के लिये एक घंटा आपका और दूसर सब लोगों को मिलाकर है। (Interruptions) Mr. Bnatia, before you speak there are two Messages from the Lok Sabha.

# MESSAGES FROM THE LOK SABHA

# (1) The Appropriation (Vote on Ac count) Bin, 1994.

## (2) The Appropriation Bill, 1994.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

#### (1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Vote on Account) Bill, 1994, as passed by the Lok Sabha at its sitting held on tit- 17th March, 1994.

The Speaker has certified that this Bill is a Money Bill within tie meaning of article 110 of ;he Constitution of India.

## Amendment 540 Bill 1994

#### THE SPECIAL COURT (TRIAL OF OFFENCES RELATING TO TRANS-ACTIONS IN SECURITIES AMEND-MENT BILL, 1994.

SHRI MADAN BHATIA (Nominated): Madam Deputy Chairman, I rise to support the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994.

There is one point which was made by Mr Viren Shah and the Member who ini'iated the discussion. They said that in this Bill, it is provided that the Special Court shall not be bound by the Code of Civil Procedure and shall be at liberty to regulate its own procedure. According to them, this is a new pre cedent and it IS not clarified as to what procedure the Special Court would follow. I would like to say this to the hon. Members that t'here is a difference between the procedure relating to crimi nal matters and procedure relating to civil matters. So far as the criminal mat ters are concerned, procedure is very vital, it was Justice Frankfruteur of the United States who observed and whose observation was quoted with approval by the Supreme Court that his tory of liberty is the history of strict observance of procedural safeguards. This applies to trial of criminal offences. But so far as civil matters are concern ed, the position is quite opposite. The Supreme Court has held that the rules of procedure prescribed in the Code of Civil Procedure are merely a hand maid of justice, they cannot be allowed override the ultimate administration to of juotice. They are subordinate to the ultimate aim in civil matters, that is, to administer justice accordinrr to the facts of the particular case.

SHRI VIREN J. SHAH: Then, why is it necessary to bring in this amendment?

SHRI MADAN BHATTA: This particular provision, the hon. Member is very right, may herald a new concept in relation to decision in civil matters. I for myself am strongly of the opinion that so far as the trial of civil cases is concerned, it should not be sine qua non to something called the rules prescribed